



\$~A-12, 13, 14, 16 & 17

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **ITA 147/2019 & CM APPL. 6701/2019**

COMMISSIONER OF INCOME
TAX – EXEMPTION

..... Appellant

Through: Mr. Abhishek Maratha, Advocate.

versus

MEHTA CHARITABLE PRAJANALAYA
TRUST

..... Respondent

Through: Mr. S. Krishnan, Advocate.

+ **ITA 148/2019 & CM APPLs. 6705-6706/2019**

THE COMMISSIONER OF INCOME
TAX – EXEMPTION

..... Appellant

Through: Mr. Abhishek Maratha, Advocate.

versus

MEHTA CHARITABLE PRAJANALAYA
TRUST

..... Respondent

Through: Mr. S. Krishnan, Advocate.

+ **ITA 150/2019 & CM APPLs. 6709-6710/2019**

THE COMMISSIONER OF INCOME
TAX – EXEMPTION

..... Appellant

Through: Mr. Abhishek Maratha, Advocate.

versus

MEHTA CHARITABLE PRAJANALAYA
TRUST

..... Respondent

Through: Mr. S. Krishnan, Advocate.



+ **ITA 156/2019 & CM APPLs. 7142-7143/2019**

THE COMMISSIONER OF INCOME
TAX –EXEMPTION

..... Appellant

Through: Mr. Abhishek Maratha, Advocate.

versus

MEHTA CHARITABLE PRAJANALAYA
TRUST

..... Respondent

Through: Mr. S. Krishnan, Advocate.

+ **ITA 166/2019 & CM APPLs. 7150/2019 AND 7191/2019**

THE COMMISSIONER OF INCOME
TAX – EXEMPTION

..... Appellant

Through: Mr. Abhishek Maratha, Advocate.

versus

MEHTA CHARITABLE PRAJANALAYA
TRUST

..... Respondent

Through: Mr. S. Krishnan, Advocate.

CORAM:

HON'BLE MR. JUSTICE MANMOHAN

HON'BLE MR. JUSTICE SANJEEV NARULA

ORDER

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11.12.2020

The appeals have been heard by way of video conferencing.

Admittedly, the tax effect in the present appeals is lower than the threshold limit of Rs. 1,00,00,000/- prescribed in Circular No. 17/2019 dated 08th August, 2019 issued by the Central Board of Direct Taxes.



Consequently, the present appeals are dismissed on account of low tax effect.

MANMOHAN, J

A handwritten signature in black ink, appearing to read "Sanjeev Narula", written over the printed name.

SANJEEV NARULA, J

DECEMBER 11, 2020

v